PART III—Section 4
MINISTRY OF HEALTH AND FAMILY WELFARE
(Food Safety and Standards Authority of India)

NOTIFICATION

New Delhi, the 8th October, 2018

F. No. REG-18/Menu Labelling/FSSAI-2018.— The following draft of certain regulations to further to amend the Food Safety and Standards (Packaging and Labelling) Regulations, 2011, which the Food Safety and Standards Authority of India, proposes to make with previous approval of the Central Government, in exercise of the powers conferred by sub-section (1) and clause (k) of sub-section (2) of section 92 read with section 23 of the Food Safety and
Draft Regulations

1. (1) These regulations may be called the Food Safety and Standards (Packaging and Labelling) Amendment Regulations, 2018.

(2) They shall come into force on the date of their final publication in the official Gazette.

2. In the Food Safety and Standards (Packaging and Labelling) Regulations, 2011 (herein after refer as said regulations),
(1) In regulation 2.4, after sub-regulation 2.4.4, the following sub-regulation shall be inserted, namely:-

“2.4.5: Display of information in food service establishments

(1) Food Service Establishments having Central license or outlets at 10 or more locations shall display the calorific value of each of the food items sold by them on their menu cards or boards. Additionally, reference information on the requirements of 2000 Kcal energy for an average adult per day shall also be displayed clearly and prominently.

(2) Food Service Establishments shall display the information specified below at the point of sale or service of the food:

(a) any warning/gluten free and low gluten status in food; and
(b) information relating to allergens in the food;
(c) logo for veg or non-veg;
(d) information relating to organic food or ingredients.

(3) E-commerce Food Business Operators shall also provide this information in the menu linked with each food service establishment on their platform, where applicable.

(4) These provisions shall not be applicable to the following:

(a) Event caterers and Food Service premises that operate for less than 60 days in a calendar year (consecutively or non-consecutively).

(b) Self-serve condiments that are free of charge and not listed on the menu.

(c) Special-order items or modified meals and menu items as per customer’s request.

(5) Food Service Establishments shall also keep written nutritional information on the food items sold by them in the form of booklets or handouts or on their website which shall be provided to consumers upon request.

PAWAN AGARWAL, Chief Executive Officer
[ADVT.-III/4/Exty./295/18]
Note. – The principal regulations were published in the Gazette of India, Extraordinary, Part III, Section 4 vide notification number F. No. 2-15015/30/2010, dated the 1st August, 2011 and subsequently amended vide notification numbers:

(i) F. No. 4/15015/30/2011, dated the 7th June, 2013;

(ii) F.No. P 15014/1/2011-PFA/FSSAI, dated the 27th June, 2013;


(iv) No. 3-16/ Specified Foods/Notification(Food Labelling)/FSSAI-2014, dated 3rd May, 2016;

(v) F. No. 1(94)2015/Notification P&L/Enf/FSSAI, dated 25th May, 2016;

(vi) No.3-14P/Notification(Nutraceuticals)/FSSAI-2013, dated 13th July, 2016 and